Notifications of the Ministry of Corporate Affairs

SHRI V. MURALEEDHARAN: Sir, on behalf of Rao Inderjit Singh, I lay on the Table—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (1) G.S.R. 692 (E) dated the 10th September, 2015, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015, along with Delay Statement.
 - (2) G.S.R. 158 (E), dated the 8th March, 2021, publishing the Companies (Incorporation) Third Amendment Rules, 2021, along with Delay Statement.
 - (3) G.S.R. 159 (E), dated the 8th March, 2021, publishing the Companies (Management and Administration) Amendment Rules, 2021, along with Delay Statement.
 - (4) G.S.R. 205 (E), dated the 24th March, 2021, publishing the Companies (Accounts) Fifth Amendment Rules, 2021, along with Delay Statement.
 - (5) G.S.R. 206 (E), dated the 24th March, 2021, publishing the Companies (Audit and Auditors) Amendment Rules, 2021, along with Delay Statement.
 - (6) G.S.R. 247 (E), dated the 1st April, 2021, publishing the Companies (Accounts) Second Amendment Rules, 2021, along with Delay Statement.
 - (7) G.S.R. 248 (E), dated the 1st April, 2021, publishing the Companies (Audit and Auditors) Second Amendment Rules, 2021, along with Delay Statement.
 - (8) G.S.R. 392 (E), dated the 7th June, 2021, publishing the Companies (Incorporation) Fourth Amendment Rules, 2021.
 - (9) G.S.R. 409 (E), dated the 15th June, 2021, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2021.
 - (10) G.S.R. 418 (E), dated the 18th June, 2021, publishing the Companies (Creation and Maintenance of databank of Independent Directors) Amendment Rules, 2021.
 - (11) G.S.R. 419 (E), dated the 18th June, 2021, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2021.
 - (12) G.S.R. 432 (E), dated the 23rd June, 2021, publishing the Companies

(Accounting Standards) Rules, 2021.

(13) G.S.R. 503 (E), dated the 22nd July, 2021, publishing the Companies (Incorporation) Fifth Amendment Rules, 2021.

[Placed in Library. For (1) to (13) See No. LT- 4611/17/21]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
 - (1) No. IBBI/2021-22/GN/REG075 dated the 14th July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2021.
 - (2) No. IBBI/2021-22/GN/REG076 dated the 22nd July, 2021, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Third Amendment) Regulations, 2021.
 - (3) No. IBBI/2021-22/GN/REG077 dated the 22nd July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2021.

[Placed in Library. For (1) to (3) See No. LT- 4613/17/21]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 467 of the Companies Act, 2013:-
 - (1) G.S.R. 1256 (E), dated the 18th March, 2021, amending PART II, of Schedule V to the Companies Act, 2013 to insert/substitute certain entries as mentioned therein.
 - (2) G.S.R. 207 (E), dated the 24th March, 2021, amending Schedule III to the said Act with effect from 1st day of April, 2021 to insert/substitute/omit certain entries as mentioned therein.

[Placed in Library. For (1) and (2) See No. LT-4612/17/21]

Notification of the Ministry of Science and Technology

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and